(v) CLEARANCE FOR NEW SIX HYDRO-ELECTRIC SCHEMES OF KERALA.

SHRI K. A. RAJAN (Trichur): Project reports on the following 6 (six) new Hydro electric schemes of Kerala have been prepared and sent to Central Electricity Authority for scrutiny and clearance from the Planning Commission is awaited.

1. Lower Periyar Hydro-Electric Scheme. The project report was submitted to Central Electricity Authority in 1976 and sanction is awaited.

2. Kuriarkutty—Karapara Multipurpose Scheme. The project report on the scheme costing Rs. 4855 lakhs submitted to the Central Electricity Authority in 1978 for sanction. Sanction from Centre is awaited.

3. Kuttiadi Augmentation Hydro-Electric Scheme. The project report has been submitted to the Central Electricity Authority in 1976 and clearance is pending.

4. Kerala Pandiyar—Punnapuzha Hydro-Electric Scheme. The scheme report has been submitted to the Central Electricity Authority in 1972 and sanction is pending with the Centre.

5. Mananthedy Multi-purpose Scheme. The scheme report submitted to the Central Electricity in April, 1980.

6. Kallada Power Generation Scheme. The project report has been submitted to the Central Electricity Authority for sanction.

I request the Government to take early steps to sanction these schemes.

(vi) REPORTED KILLING OF A PERSON BY MEERUT POLICE.

SHRI SURAJ BHAN (Ambala): The Old and widowed mother of several children Ram Tharai has lost her son Ramesh (22 years) who was taken into custoday by Meerut Police on February 26. He is alleged to have not allowed a Police jeep to overtake his truck which was impounded. Cleaner Ravi says he saw Ramesh last, being brutally beaten by Police, and ran back to Delhi, Shahadara to inform his brother Kishanlal who could get from Meerut Police only the truck, transistor and Ramesh's watch which the 'Darogaji' was wearing. Ramesh was not traceable.

On the third day, i.e. March 1, having learnt that Meerut Police was about to dispose of an unclaimed body, Kishanlal again rushed to Meerut and got the 'unclaimed' body of Ramesh only after there was a public demonstration against the Police.

Has Ramesh been another victim of Police brutality inside a Police Station? An enquiry has been ordered to be conducted by the Meerut Additional District Magistrate (Eexutive). The Meerut Superintendent of Police has stated that "Ramesh committed suicide"—which is open to doubts on substantial grounds.

The Meerut *post mortem* report says that Ramesh died in the early morning of February 27 and Meerut S.S.P. says that Ramesh talked with a person in the late morning of February 27.

The Hon. Home Minister Giani Zail Singh has personally seen the victim's body yesterday and is said to have persuaded the U.P. Government for enquiry.

I appeal to the Hon. Home Minister to persuade again the U. P. Government to see reason, realise genuine public doubts and order a judicial enquiry by a High Court Judge for not only giving justice to the bereaved old mother Ram Tharai and clearing the public doubts but also for clearing the name of Meerut Police if there is nothing foul for the police to hide.

Further let the concerned Police persons be suspended and C.B.I. be asked to investigate to eliminate possibilities of interference in a judicial enquiry.

उपाध्यक्ष महोदय, आज शाहदरा बन्द है और उन्होंने धमकी दी है कि वे कल जी० टी० रोड बन्द करेंगे.. (व्यवधान)..

SHRI H. K. L. BHAGAT (East Delhi): The Home Minister is here. I also demand that he should make a statement. He is aware of the facts. (*Interruptions*)

गृह मंत्री (श्री जैलसिंह) : डिप्टी स्पीकर साहब, कल मेरे निवास-स्थान पर रमेश जी की लाश को ले कर कुछ लोग पहुंचे, उन में स्त्रियां भी थीं और मर्द भी थे। उन्होंने कहा कि यह साबित करने के लिए कि यह रेल के नीचे नहीं आया है, पुलिस ने मार दिया है, सब से पहले तो इसका री-पोस्टमार्टम कराया जाये। फिर कुछ लोगों ने कहा कि इस की जुडीशियल एन्क्वायरी हो और कुछ ने कहा कि सी० बी० आई० इक्वायरी करे और पुलिस के खिलाफ़ रिपोर्ट दर्ज की जाये। उस के बाद मैंने कहा कि री-पोस्टमार्टम तो बहुत जरूरी बात है। मैंने उसी वक्त अपने अफ़सरों को कहा कि वहां के स्थानीय अफसरों से कहिये और यू० पी० गवर्नमेंट से कान्टैक्ट कीजिए कि री-पोस्टमार्टम करने के बाद इन की जो दूसरी शिकायतें हैं उन का निवारण करने के लिए उन्हें सुनें और अगर इस बात में थोड़ा-बहुत भी शुब्हा है कि पुलिस की वजह से इसकी जिन्दगी गई है तो उनके खिलाफ केस रजिस्टर करने में देरी न किया जाय। सी० बी० आई की इन्क्वायरी तभी हो सकती है जब स्टेट गवर्नमेंट इस बात को माने। इस के लिए हम ने स्टेट गवर्नमेंट को सुझाव दिया ....

श्री सूरजभान : आप मनवा सकते हैं।

श्री जैल सिंह : शाम तक मुझे चीफ़ मिनिस्टर नहीं मिल सके थे, लेकिन शाम को मुझे मिले तो उन्होंने कहा कि री-पोस्टमार्टम के लिए स्थानीय अफसर मान गये हैं। और वे दिल्ली पहुंच रहे हैं और जो पहले पोस्ट-मार्टम हुआ है उसकी रिपोर्ट भी साथ ले आयेंगे। वे कल शाम यहां पहुंच गये थे।

मेरे पास दिल्ली प्रदेश कांग्रेस (आई) के प्रेसिडेण्ट श्री एच० के० एल० भगत दो बार—पहले एक डेपुटेशन ले कर और फिर दूसरा डेपुटेशन ले कर आए थे ... (*Interruptions*)

SHRI H. K. L. BHAGAT: The relations of the deceased were there.

श्री सूरज भान : आप उन्हीं के नाम से इन्क्वारी करा दो।

SHRI H. K. L. BHAGAT: The deputation went to the Home Minister's house twice. He took a lot of interest. I also stand by the demand that an inquiry be conducted by C.B.I. (*Interruptions*)

श्री जैल सिंह : भगत जी ने अपने डेपुटेशन के साथ इस बात पर जोर दिया कि स्टेट गवर्नमेंट को आप मनवाइए और मनवा कर सी० बी० आई० एन्कवायरी करवायें। उन्होंने बहुत जोर से कहा। मैंने कहा कि कायदे की बात यह है कि यह स्टेट की बात है, हम स्टेट को एडवाइज कर सकते हैं, स्टेट मान ले और हम से रिक्वेस्ट करे तो सी०बी०आई० की इंक्वायरी भी हो सकती है। उस डेपूटेशन में भी दो राय थीं लेकिन भगत जी ने जोर दे कर कहा कि सी०बी०आई० की इंक्वायरी हो ताकि जल्द से जल्द मामला निपट जाए और असलियत बाहर आ जाए। इनके कहने के बाद मैंने दो, तीन बार स्टेट गवर्नमेंट को कांटेक्ट किया। जब सी० एम० नहीं मिले, तो हमारी होम मिनिस्ट्री के अफ़सर वहां के होम सेक्रेटरी और चीफ़ सेक्रेटरी के साथ बातचीत कर रहे हैं लेकिन अभी तक मेरा ख्याल है कि जो री-पोस्टमोर्टम होना था, वह नहीं हुआ। इस के बारे में हमें अभी खबर नहीं मिली है

[श्री धीर सिंह]

मगर मैंने यह एडवाइज किया है कि इस लाश को, क्योंकि कई दिन हो गये हैं, किसी बड़े अस्पताल में ले जाया जाए ताकि खराब न हो और री-पोस्टमार्टम के काबिल रह सके और कल लाश को उठा कर पुलिस वाले, दिल्ली की पुलिस वाले सफदरगंज अस्पताल में छोड़ आए थे और मेरठ की जो पुलिस है, उस के डिप्टी सुपरिण्टेंडेंट और कुछ और अफ़सर भी गये थे। मैंने कहा था कि आप भी सामने बेशक खड़े रहो और आप का जो पोस्टमार्टम का सर्टीफिकेट है, वह दिखला,ओ लेकिन दिल्ली में ही री-पोस्टमार्टम हो और मेरठ में नहीं। इस बात को भगत जी और डेपुटेशन वाले मान गये। हम चाहते हैं कि दिल्ली में री-पोस्ट-मार्टम हो और आयन्दा की जो कार्यवाही है, उस पर हम निगाह रख रहे हैं और हम चाहते हैं कि उन को इन्साफ मिले।

(*Interruptions*).

MR. DEPUTY-SPEAKER: I am not allowing. This will not go on record.

(*Interruptions*)**

(vii) REPORTED TERROR IN BHARATPUR (RAJASTHAN) DUE TO ACTIVITIES OF DACOITS.

SHRI RAJESH PILOT (Bharatpur): Sir, through you I want to bring to the notice of the State Government of Rajasthan the following. There is a feeling of terror and shock in three tehsils of District Bharatpur of Rajasthan, namely, Kama, Nagar, and Deeg. There had been 13 dacoities in the last 21 days. People of villages in these tehsils are under terror of this particular gang of dacoits which is operating there. State Government has been informed but still effective action has not been taken so far. State Government should be asked to restore the confidence of the people in the area.

14.43 hrs.

RAILWAY BUDGET, 1981-82—GENERAL DISCUSSION—*Contd.*

MR. DEPUTY-SPEAKER: The House will now resume the general discussion on the Railway Budget.

SHRI NITYANANDA MISRA (Bolangir): Sir, I rise to support the budget proposals presented by the Railway Minister. At the outset, I would like to congratulate the Railway Minister on the maturity of judgment he has exhibited in the framing of the budget and according priorities to the most vital and important sectors and for properly appreciating and tackling the issues and problems confronting the railways in a very realistic manner.

All of us know that the Indian Railways is a gigantic and massive organisation employing 17 lakhs of people, with a vast network of railways in every nook and corner of the country. The level of economic activity of the country and our economic progress and development to a large measure depend upon the efficient functioning, and better performance and systematic working of our railways. Unfortunately thirteen months ago when our Government took over, it was in a very bad shape and had sunk to a very low level of sluggishness and stagnation. It needed a great amount of tenacious and persistent effort to bring it out from the rot. It is a matter of satisfaction for everyone of us in the House that the railways have been restored back to the track again. Recently some improvements have been made which are very clearly perceptible and a part of the credit should go to the Railway Minister who has spared no effort in introducing these improvements within a brief span of three months.

I consider that it is a step in the right direction to give priority atten-

**Not recorded.